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PART-I

LEGISLATIVE DEPARTMENT

Notification

The 4th March, 1998.

No. Leg. 9/98.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 24th February, 1998 and is hereby published for general information:—

Haryana Act No. 8 of 1998

THE HARYANA NON-BIODEGRADABLE GARBAGE (CONTROL)
ACT, 1998

AN

ACT

to prevent throwing or depositing of non-biodegradable garbage in public drains, roads and places open to public view in the State of Haryana and for matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Haryana in the Forty-eighth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Haryana Non-Biodegradable Garbage (Control) Act, 1998.

Short title, extent and commencement.

(2) It extends to the whole of the State of Haryana.

(3) It shall come into force in such areas and on such date as the State Government may, by notification, specify and different dates may be specified for different areas.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "bio-degradable garbage" means the garbage or waste material capable of being destroyed by the action of living beings;

(b) "building" means any shop, out-house, hut, house, shed or stable whether used for the purpose of human habitation or otherwise and whether of masonry, bricks, wood, mud, thatch, metal or any other material whatever, and includes a wall and a well;

(c) "house gully" means a passage or strip of land constructed set apart or utilized for the purpose of serving as or carrying a drain or affording access to the latrine, urinal, cesspool or other receptacle for filth or other polluted matter, by persons employed in the cleaning thereof or in the removal of such matter therefrom;

(d) "local authority" means a Municipal Corporation, a Municipal Council, a Municipal Committee, a Cantonment Board, a Zila Parishad, a Panchayat Samiti or a Gram Panchayat constituted or continued, under any law for the time being in force;

(e) "market" includes any place where persons assemble for sale or purchase of meat, fish, fruits, vegetables, food or

any other articles for use or consumption with or without the consent of the owner of such place notwithstanding that there may be no common regulation for the course of the buyer and the sellers and whether or not any control is exercised over the business of, or the persons frequenting the market by the owner of the place or by any other persons ;

- (f) "non-biodegradable garbage" means the waste garbage or material which is non bio-degradable and includes plastic polythene, nylon and other plastic goods such as P.V.C. Polypropylene and polystyrene which are not capable of being destroyed by an action of living being and are more specifically included in the Schedule to this Act ;
- (g) "occupier" includes any person for the time being paying or liable to pay rent or any portion of rent of the building in respect of which the word is used, or compensation or premium on account of the occupation of such building and also a rent free tenant, but does not include a lodger, and the words 'occupy' and 'occupation' do not refer to the lodger ;
- (h) "owner" means the person who receives the rent for the use of the land or building or would be entitled to do so if they were let. It also includes —
- (i) an agent or trustee who receives such rent on behalf of the owner ;
- (ii) a receiver, executor or administrator or a manager appointed by any court of competent jurisdiction to have the charge, of or to exercise the right, of the owner ;
- (iii) an agent or trustee who receives the rent of or is entrusted with or is concerned with any building devoted to religious or charitable purposes; and
- (iv) a mortgage in possession ;
- (i) "place" means any land or building or part of a building and includes the garden, ground and out-houses, if any, pertaining to a building or part of a building ;
- (j) "place open to public view" includes any private place or building, monument, fence or balcony visible to a person being in, or passing along, any public place ;
- (k) "prescribed" means prescribed by rules made under this Act ;
- (l) "public Analyst" means the person appointed or recognised to be the Government Analyst, in relation to any

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(m) "public place" means any place which is open to use and enjoyment of the public whether it is actually used or enjoyed by the public or not and includes a road, street, market, house-gully or way, whether a thoroughfare or not, and landing place to which public are granted access or have a right to resort or over which they have a right to pass ; and

(n) "State Government" means the Government of the State of Haryana.

3. (1) No person, by himself or through another, shall, knowingly or otherwise throw or cause to be thrown in any drain, ventilation shaft, pipe and fittings, connected with the private or public drainage works, any non-biodegradable garbage or any biodegradable garbage in a non-biodegradable bag or container likely to—

Prohibition to
thrown garbage
in public drains
and sewage.

(i) injure the drainage and sewage system ;

(ii) interfere with the free flow or affect the treatment and disposal of drain and sewage contents ; and

(iii) be dangerous or cause a nuisance or be prejudicial to public health.

(2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed, any bio-degradable or non-biodegradable garbage in any public place or in a place open to public view, unless—

(a) the garbage is placed in a garbage receptacle ; or

(b) the garbage is deposited in a location designated by a local authority having jurisdiction on an area for the disposal of the garbage.

4. It shall be the duty of the local authority or any officer authorised by it, to—

(a) place or provide place in proper and convenient situation public receptacles, depots or places for temporary deposit or collection of non-biodegradable garbage ;

(b) provide separate dustbins for temporary deposit of non-biodegradable garbage other than those kept and maintained for deposit of biodegradable garbage ;

(c) provide for the removal of contents of receptacles, deposit and of the accumulation at all places provided or appointed by it under clause (a) of this section ; and

Provision for
placement of
receptacle and
places for
deposit of non-
biodegradable
garbage.

- (d) arrange for recycling disposal of the non-biodegradable garbage collected under this Act.

Duty of owners and occupiers to collect and deposit non-biodegradable garbage etc.

5. It shall be the duty of the owners and occupiers of all lands and buildings—

- (a) to collect or to cause to be collected from their respective land and buildings, the non-biodegradable garbage and to deposit, or cause to be deposited, in public receptacles, deposits or places provided for temporary deposit or collection of the non-biodegradable garbage by the local authority in the area ;

- (b) to provide separate receptacles or dustbins, other than those kept and maintained for deposit of bio-degradable garbage, of the type and in the manner prescribed by the local authority or its officers for collection therein of all the non-biodegradable waste from such land and building and to keep such receptacles dustbins in good condition and repair.

Powers of local authority for removal of non-biodegradable garbage.

6. The local authority may, by notice in writing, require the owner or occupier or part-owner, or person claiming to be the owner or part owner of any land or building, which has become a place of unauthorised stacking or deposit of non-biodegradable garbage and is likely to occasion a nuisance, remove or cause to be removed the said garbage so stacked or collected; and if, in its opinion, such stacking or collection of non-biodegradable waste is likely to injure the drainage and sewage system or is likely to be dangerous to life and health, it shall forthwith take such steps at the cost of such persons as it may think necessary.

Studies, research and support programme.

7. The State Government may—

- (a) undertake studies to determine the composition of biodegradable or non-biodegradable garbage ;
- (b) establish measures to conduct or support research or programmes to encourage source reduction, re-use and recycling of waste ;

conduct or support studies to determine the social and economic feasibility of household and other solid waste separation schemes, including studies of the type and amount of recyclable materials in solid wastes ;

- (d) encourage local authorities in the State of Haryana to provide readily accessible solid waste collection depots for residents who are not prescribed with regular garbage pick up ;

- (e) undertake and encourage local authorities and other persons to implement policies to recycle waste materials,

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to promote energy conservation and to purchase products made from recyclable materials ;

(f) conduct and support research on waste management and recycling including information on recyclables ;

(g) conduct or support research on waste management and recycling, for use in educating the public, local authorities, institutions and industry ; and

(h) impose requirements on manufacturers, distributors and other person who produce or handle commodities with respect to the type size, packaging, labelling and composition of packaging that may or must be used and with respect to the disposal of packaging including standards for material degradability and recyclability.

8. (1) Whoever is guilty of any act or intentional omission in contravention of any of the provision of this Act, or of any rules, notification or order made, issued or given under this Act, shall be punishable with imprisonment for a term which may extend to one month or with fine which may extend to rupees five thousand, or with both.

(2) Whoever having been convicted of an offence under this Act is again convicted of any offence under this Act shall be punishable with double the penalty provided for the latter offence.

(3) Whoever in any manner aids, abets or is accessory to the commission of an offence under this Act shall on conviction be punished with imprisonment prescribed for the offence.

9. (1) If the person committing any offence punishable under this Act is a company, every person who, at the time of the commission of the offence, was incharge of, and responsible to the Company for the conduct of the business of the Company, as well as the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly :

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of the offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act has been committed by a Company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any gross negligence on the part of any Director, Manager, Secretary or other officer of the Company, such Director, Manager, Secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section—

(a) "Company" means any body corporate and includes a firm or other association of individuals ; and

(b) "Director" in relation to a firm means a partner in the firm.

Penalties

Offences by companies.

22

Offences to be tried summarily.

10. All offences under the Act shall be tried in a summary way by a Judicial Magistrate of the First Class and the provisions of sections 262 to 265 (both inclusive) of the Code of Criminal Procedure, 1973, shall, as far as may be, apply to such trials.

Compounding of offences.

11. (1) Any offence punishable under this Act may, before the institution of the prosecution, be compounded by such officer as may be authorised by the State Government in this behalf, on payment for credit to the State Government, of such sum as such officer may specify.

(2) Where any offence has been compounded under sub-section (1), no proceeding shall be taken against the offender, if in custody, shall be discharged.

Directions by State Government.

12. The local authority shall carry out such directions as may be issued to it, from time to time, by the State Government for the efficient administration of this Act.

Power to amend Schedule.

13. (1) Where it is expedient to do so, the State Government may, in the public interest and in consultation with the Public Analyst, by notification in the Official Gazette, add to, or omit from the Schedule any item of non-biodegradable waste and thereafter the Schedule shall be deemed to have been amended accordingly.

(2) Every notification under sub-section (1) shall be laid, as soon as may be, after it is made, before the State Legislature.

Power to delegate.

14. The State Government may, by notification published in the Official Gazette, direct that any power exercisable by it under this Act (not including the power to make rules under section 17) may also be exercised, in such cases as may be specified in the order, by such officer or authority, as may be specified therein.

Protection of action taken in good faith.

15. No suit, prosecution or other legal proceedings shall lie against the State Government or the local authority or any officer or other employees of the State Government or of the local authority or any other person authorised by the State Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

Other laws not affected.

16. The provisions of this Act are in addition to, and not in derogation of the provisions of any other law for the time being in force.

Power to make rules.

17. The State Government may subject to the condition of previous publication, make rules for the purposes of carrying out of the provisions of this Act.

Power to remove difficulties.

18. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, do anything not inconsistent with such provisions which appears to it to be necessary or expedient for the purpose of removing the difficulty.

22

MARCH 4, 1998

SCHEDULE

[See Section 2(f)]

NON-BIODEGRADABLE GARBAGE

1. Polythylene
2. Nylon
3. P.V.C.
4. Poly-propylene
5. Poly-styrene

B. L. GULATI,

Secretary to Government, Haryana,
Legislative Department.

PART-I

**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT**

Notification

The 11th April, 2013

No. Leg. 9/2013.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 1st April, 2013, and is hereby published for general information:—

HARYANA ACT NO. 7 OF 2013

**THE HARYANA NON-BIODEGRADABLE GARBAGE (CONTROL)
AMENDMENT ACT, 2013**

AN

ACT

*further to amend the Haryana Non-biodegradable Garbage (Control)
Act, 1998.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-fourth Year of the Republic of India as follows:—

1. This Act may be called the **Haryana Non-biodegradable Garbage (Control) Amendment Act, 2013.** Short title.
2. In the **Haryana Non-biodegradable Garbage (Control) Act, 1998** (hereinafter called the principal Act), in the long title, for the words and signs "**Haryana Non-biodegradable Garbage (Control)**", the words and signs "**Haryana Non-biodegradable Material Manufacturing, Sale, Distribution, Stock, Usage, Disposal and Garbage Control**" shall be substituted. Amendment of long title of Haryana Act 8 of 1998.
3. In the principal Act, for the existing preamble, the following preamble shall be substituted, namely:— Amendment of preamble to Haryana Act 8 of 1998.

"to regulate manufacturing, sale, distribution, stock, usage, Transport and disposal of non-biodegradable material and prohibition of throwing and depositing of non-biodegradable garbage in public drains, sewerage, roads and places open to public view in the State of Haryana and for matters connected therewith or incidental thereto."
4. In the principal Act, in the short title, for the words and signs "**Haryana Non-biodegradable Garbage (Control)**", the words and signs "**Haryana Non-biodegradable material manufacturing, sale, distribution, stock, usage, disposal and garbage control**" shall be substituted. Amendment of short title of Haryana Act 8 of 1998.
5. In section 2 of the principal Act, Amendment of section 2 of Haryana Act 8 of 1998.
 - (I) after clause (b), the following clause shall be inserted, namely:—
 - (bb) "competent authority" means an authority, as the State Government may, by notification appoint;"

- (II) in clause (f).-
- (i) for the words "living being", the words "micro-organisms" shall be substituted; and
 - (ii) the words "and are more specifically included in the Schedule to this Act" existing at the end shall be omitted;
- (III) after clause (f), the following clause shall be added, namely:—
- (ff) "non-biodegradable material" means the material which cannot be decomposed or degraded by action of micro-organisms, sunlight or other natural actions and includes goods made or manufactured from Polythene, Nylon or other plastic substances such as Poly Vinyl Chloride (P.V.C.), Poly-Propylene and Poly-Styrene and includes such other materials as specified by the State Government, by notification, from time to time.
- (IV) for clause (g), the following clause shall be substituted, namely:—
- (g) "occupier" means and includes,—
- (i) any person who for the time being is paying or is liable to pay licence fee or rent for land or building or any portion thereof in respect of which such licence fee or rent is paid or is payable;
 - (ii) an owner in occupation of or otherwise using his land or building;
 - (iii) a rent free tenant of any land or building; and
 - (iv) any person who is liable to pay to the owner or any other person, damages for the use and occupation of any land or building; .

Insertion of section 3A in Haryana Act 8 of 1998.

6. After section 3 of the principal Act, the following section shall be inserted, namely:—

"3A. Prohibition to manufacture, use etc. of non-biodegradable material.- (1) The State Government may, by notification, impose restriction or prohibition on the usage, sale, stock, distribution transport of things made of non-biodegradable material which is contrary to the norms, as the State Government may, by notification specify.

(2) The State Government may impose requirements on manufacturers, distributors and other persons who produce or handle commodities, with respect to the type, size, labeling and composition of packaging material, keeping in view use and disposal including standards and/or norms for material degradability and re-cyclability.”

7. In section 6 of the principal Act after the words “may think necessary” occurring at the end, the following words and signs shall be added, namely:—

Amendment of section 6 of Haryana Act 8 of 1998.

“and dispose of the said garbage or material at the cost of such person in the manner as provided under sub-section (5) of section 7A of this Act.”

8. After section 7 of the principal Act, the following section shall be inserted, namely:—

Insertion of section 7A in Haryana Act 8 of 1998.

“7 A. Power of entry and inspection.- (1) Subject to the provisions of this section, any person empowered by the State Government, by notification in this behalf, shall have a right to enter, at all reasonable times, with such assistance as it considers necessary, any place—

- (a) for the purpose of performing any of the functions entrusted to him by the State Government; or
- (b) for the purpose of determining whether and if so in what matter, any such functions are to be performed or whether any provisions of this Act or the rules made there under or any notice, order or direction served, made or, given under this Act is being or has been complied with; or
- (c) for the purpose of examining any record, register, document or any other material object or for conducting a search of any building in which he has reason to believe that an offence under this Act or the rules made thereunder has been or is being or is about to be committed and for seizing such record, register, document or other material object if he has reasons to believe that it may furnish evidence of the commission of an offence punishable under this Act or the rules made thereunder.

(2) Every person handling any non-biodegradable material or non-biodegradable garbage shall be bound to render all assistance to the person empowered under sub-section (1) for carrying out the functions under that sub-section and if he fails, to be punished under this Act.

(3) if any person willfully delays or obstructs any person empowered under sub-section (1), in the performance of his functions, he shall be liable to be punished under this Act.

(4) The provisions of Code of Criminal Procedure, 1973 (2 of 1974) shall, so far as may be, apply to any search or seizure under this section as they apply to any search or seizure made under the authority of a warrant issued under section 94 of the said Code.

(5) Any non-biodegradable garbage or non-biodegradable material seized under this section shall be disposed of in the manner, as the State Government, by notification, specify."

Amendment of section 8 of Haryana Act 8 of 1998.

9. For sub-section (1) of section 8 of the principal Act, the following sub-section shall be substituted, namely:—

"(1) Any person who contravenes any of the provisions of this Act or of any rules, notification or order made, issued or given under this Act, shall be guilty of an offence and punishable with imprisonment for a term which may extend to three months or with fine which may extend to rupees fifty thousand, or with both."

Amendment of section 11 of Haryana Act 8 of 1998.

10. In section 11 of the principal Act,—

(I) In sub-section (1), for the words "such officer may specify" existing at the end, the words "the State Government may, by notification, specify" shall be substituted;

(II) For sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Where any offence has been compounded under sub-section (1), no proceeding shall be taken against the offender in respect of the offence as compounded, and the offender, if in custody, shall be discharged. However, there shall be no compounding for the second or repeated offence."

Amendment of section 12 of Haryana Act 8 of 1998.

11. For section 12 of the principal Act, the following section shall be substituted, namely:—

"12. The local authority and the competent authority shall carry out such directions, as may be issued to it, from time to time, by the State Government, for the efficient administration of this Act."

Omission of section 13 of Haryana Act 8 of 1998.

12. Section 13 of the principal Act shall be omitted.

13. For section 15 of the principal Act, the following section shall be substituted, namely:—

Amendment of section 15 of Haryana Act 8 of 1998.

"No suit, prosecution or other legal proceedings shall lie against the State Government or the local authority, or the competent authority or any officer or other employees of the State Government or of the local authority or the competent authority for anything which is in good faith done or intended to be done under this Act or the rules made thereunder."

14. Schedule to the principal Act shall be omitted.

Omission of Schedule to Haryana Act 8 of 1998.

15. In the principal Act, for the word "sewage" wherever occurring, the word "sewerage" shall be substituted.

Amendment of certain provisions of Haryana Act 8 of 1998.

RAJ RAHUL GARG,
Secretary to Government, Haryana,
Law and Legislative Department.